

(c) The necessary funds for the flood damages repairs will be released after sanctioning based on detailed examination of the detailed estimates which are still awaited from the State PWD. They have already been requested to furnish the same early. However, *ad hoc* release to the tune of Rs. 12 lakhs has already been made for covering the expenditure for flood damage repairs due to recent floods during the current year. This is besides the other normal allotment of Rs. 180.07 lakhs released to the State so far during the current financial year for overall maintenance and repairs of National Highways which figure too included a sum of Rs. 38.74 lakhs for previous floods consequential damage repairs

**News Item "Deportees Re-enter Assam with Indian Citizenship"**

488. SHRI P. A. SANGMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Assam Tribune on November 1, 1978 under the heading "Deportees Re-enter Assam with Indian Citizenship";

(b) how many such cases have been detected so far and which is the 'neighbouring State' referred to in the said news item;

(c) whether such cases have been detected in the State of Meghalaya or elsewhere also;

(d) whether Government is at all contemplating of instituting an inquiry into it;

(e) how many citizenship certificates have been issued in the last five years (year-wise) in the State of West Bengal, Assam, Meghalaya, Tripura, Manipur, Nagaland, Mizoram and Arunachal Pradesh; and

(f) whether Union Government have issued any direction/guidelines to the State Governments regarding the granting of citizenship certificates, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Yes, Sir.

(b) to (e). Information is being collected and will be laid on the table of the House.

(f) Grant of Indian citizenship is governed by the provisions of the Citizenship Act, 1955 and the Citizenship Rules, 1956 made thereunder by the Central Government.

**Manufacture of Radio Sets by Small Units**

489. SHRI M. RAM GOPAL REDDY: Will the Minister of ELECTRONICS be pleased to state:

(a) whether Government have been urged that small units be allowed to make radio sets upto Rs. 5 lakhs of any price range; and

(b) if so, Government's reaction thereto?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) There is no statutory restriction on small scale units with regard to their manufacturing radio sets upto any number or value.

(b) Does not arise.